

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-292 -2020

Gopal Shetgaonkar and ors.

..... Petitioners

V e r s u s

State of Goa and anr.

..... Respondents

Mr. S. S. Kanatak, Senior Advocate with Adv. Abhijit Gosavi for the Petitioner.

Ms. Maria S. Correia, Addl. Government Advocate for Respondent nos. 1 & 2.

Adv. S. M. Walwaikar for Respondent no.4.

CORAM: DAMA SESHADRI NAIDU, J.

DATE: 29th October, 2020.

ORDER:

The third respondent has just been brought on record.

2. The learned counsel for the third respondent insists that the petitioners should make him a party even before the NGT.

3. The learned counsel for the petitioner agrees for this proposal. At any rate, the learned Senior Counsel further assures the Court that the petitioner is making all efforts to have the matter heard by the NGT at the earliest.

4. Post the matter on 26/11/2020.

5. In the meanwhile, the interim protection granted earlier to continue.

DAMA SESHADRI NAIDU, J.

AP/-